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ORISSA HIGH COURT, CUTTACK

NOTIFICATION

The 13th February 2019

No. 323-R.—In pursuant to the representation, dated the 19th January 2010 received from the Secretary, Orissa High Court Bar Association, Hon'ble the Chief Justice has been pleased to insert the following as Rule 6-A below the existing Rule 6 of Part-II, Chapter-VI of the High Court of Orissa Rules, Vol. I, 1948 (4th Edition, 1983).

"Rule 6-A Every Vakalatnama shall bear stamp of value of Rs.20 (Rupees twenty) only and every Appearance Memo. filed by the designated Senior Advocates shall bear stamp of value of Rs.50 (Rupees fifty) only, to be supplied by the High Court Bar Association, under the "High Court Bar Association Members Welfare Scheme, 2010". Failure to comply the above requirement shall be pointed out as a defect by the Registry at the time of stamp reporting. This shall be in addition to the existing practice of affixing stamp or stamps of the value of Rs.15 (Rupees fifteen) only on every Vakalatnama and Memorandum of Appearance filed by the Advocates/ Senior Advocates as per the Government of Odisha, Law Department Notification bearing No. 243, dated the 19th June 2014.

The above amendments shall come into force with immediate effect.

By order of the Court

C. R. DASH

Registrar (Judicial)